

GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS

LOK SABHA
UNSTARRED QUESTION NO.1639

TO BE ANSWERED ON THE 8th MARCH, 2016/PHALGUNA 18, 1937 (SAKA)

ENEMY PROPERTY

1639. SHRI VENKATESH BABU T.G.:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of enemy properties located in the country and its estimated value thereof, State/UT-wise;

(b) the details of guidelines presently in vogue in regard to enemy property in the country; and

(c) the revenue earned from enemy property by the Government and the funds spent on the maintenance of such properties during each of the last three years and the current year, State/UT-wise?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI KIREN RIJIJU)

(a): The requisite information is placed at Annexure-I.

(b): The matters relating to the enemy property are dealt under the Enemy Property Act enacted in the year 1968 by the Government of India. The enemy properties matters are further dealt under the Enemy Property Rules, 2015 dated 19/03/2015.

At present all the Enemy Property matters are being dealt in terms of the Enemy Property (Amendment and validation) Ordinance promulgated by the President of India on 7th January, 2016.

(c): The total revenue received from enemy properties by the Custodian of Enemy Property for India, which includes dividend on shares/stocks and income on investments made in Government Securities and Treasury Bills during 2012-13, 2013-14, 2014-15 and 2015-16 (up to December, 2015) is Rs.18.51crore, Rs. 24.18 crore, Rs.28.28 crore and Rs. 21.28 crore respectively.

State-wise details of revenue received by CEP from immovable properties vested in him during these years are at Annexure-II. The district authorities are entitled to retain 1/12th share of the income derived from each immovable enemy property for the purpose of incurring expenditure in connection with management and maintenance of the enemy property. The expenditure incurred by the district authorities on management and maintenance of enemy properties are not maintained in the office of the Custodian of Enemy Property for India.

(a) The details of immovable enemy properties and its estimated value, State/UT-wise is as under:

S.No	State/UT	No. of immovable properties		Estimated value (Rupees in crores)
		Pakistani National	Chinese National*	
1.	Andhra Pradesh	159	-	11,641.20
2.	Assam	6	64	41.26
3.	Andaman	1	-	5.29
4.	Bihar	79	-	101.22
5.	Chhattisgarh	78	-	54.62
6.	Delhi	487	2	816.90
7.	Diu	4	-	2.99
8.	Goa	263	-	100.10
9.	Gujarat	146	-	844.52
10.	Haryana	9	-	791.50
11.	Karnataka	20	1	151.81
12.	Kerala	60	-	1,375.22
13.	Madhya Pradesh	88	1	1,796.71
14.	Maharashtra	48	-	571.30
15.	Meghalaya	-	19	Nil
16.	Rajasthan	22	1	23.25
17.	Tamilnadu	34	2	1,773.93
18.	Uttar Pradesh	4991	-	82,441.23
19.	Uttaranchal	50	-	927.69
20.	West Bengal	2735	59	878.26
Total		9280	149*	1,04,339.00

*Valuation of vested properties of Chinese National/ companies are yet to be assessed.

(c) Statement giving details of revenue received by the Custodian of Enemy Property for India from immovable properties vested in him.

S.No.	State/UT	2012-2013	2013-2014	2014-2015	2015-2016 (up to December,2015)
1.	Assam	0	5,392	0	9,576
2.	Andaman	6,600	1,200	1,200	0
3.	Bihar	0	0	16,886	2,112
4.	Delhi	1,60,800	4,92,910	5,17,881	27,49,354
5.	Goa	0	2,040	0	2,040
6.	Gujarat	27,769	51,781	56,230	1,82,774
7.	Haryana	0	0	0	1,61,000
8.	Maharashtra	8,15,652	7,62,287	9,04,916	9,14,640
9.	Rajasthan	0	1,52,945	0	14,472
10.	Tamilnadu	11,66,678	7,86,109	11,60,061	12,75,518
11.	Uttar Pradesh	17,51,427	86,57,869	16,75,347	30,96,366
12.	Uttaranchal	12,000	12,000	0	10,00,000
13.	West Bengal	74,08,474	70,72,100	67,06,672	52,73,494
Total		1,13,49,400	1,79,96,633	1,10,39,193	1,46,81,346
